The Uttar Pradesh Bat Tatha Map (Prachalan) (Sanshodhan) Adhiniyam, 1962
Act 1 of 1963

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THE UTTAR PRADESH BAT TATHA MAP (PRACHALAN) (SANSHODHAN) ADHINIYAM, 1962*

(U. P. Act No. I of 1963)

[Authoritative English text† of the Uttar Pradesh Bat tatha Map (Prachalan) (Sanshodhan) Adhiniyam, 1962]

AN

ACT

to amend the Uttar Pradesh Weights and Measures (Enforcement) Act, 1959

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Bat tatha Map (Prachalan) (Sanshodhan) Adhiniyam, 1962.

   (2) This Act, except section 5 thereof, shall come into force at once and the said section 5 shall come into force on such date as the State Government may, by notification in the Gazette, appoint in this behalf.

2. In section 2 of the Uttar Pradesh Weights and Measures (Enforcement) Act, 1959 (hereinafter called the principal Act)—

   (i) after clause (f) the following new clause shall be inserted—

   “(j) ‘use in transactions for trade or commerce’ means use for or in connection with any transaction for—

   (i) the transferring or rendering of money’s worth for consideration, or

   (ii) the making of a payment in respect of any toll or duty,

   being a transaction in connection with which there is made a determination or declaration of quantity in terms of measurement of length, area, volume, capacity or weight” ; and

   (ii) in clause (l) for the words “steel yards” the word “steelyards” shall be substituted.

*For statement of Objects and Reasons, please see Uttar Pradesh Gazette Extraordinary, dated August 28, 1962.

Passed in Hindi by the Uttar Pradesh Legislative Council on September 25, 1962, and by the Uttar Pradesh Legislative Assembly on November 1, 1962.

Received the Assent of the President on January 24, 1963 under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated February 1, 1963.

†Published in the Uttar Pradesh Gazette Extraordinary, dated February 1, 1963.
3. In section 3 of the principal Act—

(a) in sub-section (1), the words “and special sets of working standards in relation to bullion and precious stones may also be prepared” shall be deleted; and

(b) in sub-section (4), the colon shall be substituted by a fullstop and the proviso thereto shall be deleted.

4. For section 10 of the principal Act, the following shall be substituted:

“10. No weight or measure or weighing or measuring instrument shall be used in any transaction for trade or commerce or be sold or delivered for such use unless it has been verified or reverified in the manner prescribed and stamped in the prescribed manner by an Inspector with stamp of verification.”

5. In sections 12 and 25 of the principal Act the word “commercial” shall be deleted.

6. In clause (a) of section 20 and in clause (c) of sub-section (2) of section 43 the word “commercial” shall be deleted.